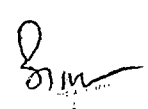
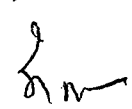
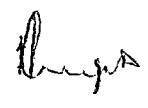


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No. _____

Hari Lal **Versus** Anil Kumar & ors.

Date of Order	Orders
	CP 56/2001 (OA 56/2001)
20/7/2001 Regd. A.O. Notices Based on the resp'ds. No. Rik along with copy of of-2 103 Annex Pages - No. 1 to 9 vide no. dated - 10/8/65 10/8/66 at 26.7.01 by 26/7/01	Mr. Harwant Gupta, proxy counsel for Mr. Shiv Kumar, counsel for petitioner. Heard. We are satisfied that a prima-facie case is made out regarding disobedience of the order of the Tribunal. Issue notices to the respondents under Rule-8 of the Contempt of Courts (CAT) Rules, 1992, returnable on 24/8/2001. Personal presence of the respondents is however dispensed with for the time being.  A. K. MISHRA JUDICIAL MEMBER  GOPAL SINGH ADMINISTRATIVE MEMBER
24/8/2001 Mr. Shiv Kumar, counsel for applicant. Mr. T.P. Sharma, counsel for resp'ds. Learned counsel for the respondents submit that the directions given by the Tribunal in OA 165/97 vide order dated 20.12.2000 have been fully complied with. Learned counsel for the applicant also admits the same. In view of this, the C.P. does not survive and is consequently dismissed. Notices issued are discharged.  A. K. MISHRA JUDICIAL MEMBER  A. P. NAGRATH ADMINISTRATIVE MEMBER	

A.S.R. 2
Served
AS
16/8
Power of Atty
Mr. T.P. Sharma
in behalf of Rik
AS
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Rik
in behalf of Rik
of Rik
AS
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Rik

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by T.P. Sh
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